## GOVERNMENT OF INDIA POWER LOK SABHA

UNSTARRED QUESTION NO:2183
ANSWERED ON:12.08.2011
RESTRUCTURED ACCELERATED POWER DEVELOPMENT AND REFORMS PROGRAMME
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## Will the Minister of POWER be pleased to state:

- (a) whether the Government hasreleased funds/assistance for taking up newprojects under the Restructured AcceleratedPower Development and ReformsProgramme (R-APDRP) in the country;
- (b) if so, the details of the funds releasedand utilized under the programme duringeach of the last three years and the currentyear, State-wise;
- (c) the details of the terms and conditions under which such assistance was released;
- (d) the details of projects identified fordevelopment and reform under the saidprogramme in various States, State-wise; and
- (e) the extent to which AggregateTechnicals& Commercial (AT&C) losseshave been reduced after the launch ofR-APDRP in the country?

## **Answer**

## THE MINISTER OF STATE IN THE MINISTRY OF POWER (SHRI K.C. VENUGOPAL)

(a): Yes, Madam. The Restructured-Accelerated Power Development and Reforms Programme (R-APDRP) was launched by the Ministry of Power in July 2008 as a Central Sector Scheme for improving the urban power distribution sector in the country. The focus of R-APDRP Scheme is on actual demonstrable performance by utilities in terms of sustained Aggregate Technical & Commercial (AT&C) loss reduction. The projects under the scheme are taken up in two parts: Part-A & Part-B. Part-A of the scheme is dedicated to the establishment of an IT enabled system for achieving reliable & verifiable baseline data that shall enable evaluation of exact & verifiable AT&C losses in towns where the scheme is being implemented. Part-B of the scheme is for actual up-gradation and strengthening of the sub-transmission and distribution system.

The present status of the R-APDRP scheme is given below:

- # Under Part-A of R-APDRP, projects worth Rs.5177 Cr covering all the eligible towns (1401) in the country have already been sanctioned.
- # Under Part-A of R-APDRP, 42 Supervisory Control and Data Acquisition (SCADA) projects worth Rs.982.45Cr have also been sanctioned for eight States(Maharashtra, Uttar Pradesh, Gujarat, Rajasthan, Tamil Nadu, Andhra Pradesh, Madhya Pradesh, and Kerala).
- # Under Part-B, 907 projects worth Rs.19367.43 Cr. have been approved to fifteen states (Andhra Pradesh, Gujarat, Haryana, Himachal Pradesh, Karnataka, Kerala, Madhya Pradesh, Maharashtra, Punjab, Rajasthan, Sikkim, Tamil Nadu, Chhattisgarh, Uttar Pradesh and West Bengal).
- (b): The total amount of central financial assistance sanctioned and disbursed to various state power utilities under the R-APDRP Programme during each of last three financial years and the current year is enclosed at Annexure-I.
- (c): The terms and conditions of release of funds to the utilities is enclosed at Annex-II.
- (d): The details of projects sanctioned under the Part-A & B of R-APDRP programme are enclosed at Annexure-Ill& IV respectively.
- (e): The standard project completion cycle for Part -A and Part -B schemes is 24 months and 36 months respectively. The schemes sanctioned are under various stages of implementation.